

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL, 'A' (SMC) BENCH : CHENNAI

श्री अब्राहम पी. जॉर्ज, लेखा सदस्य एवं
श्री धुव्वुरु आर.एल रेड्डी, न्यायिक सदस्य के समक्ष।
[BEFORE SHRI ABRAHAM P. GEORGE, ACCOUNTANT MEMBER
AND SHRI DUVVURU RL REDDY, JUDICIAL MEMBER]

आयकर अपील सं./I.T.A No.2750/CHNY/2017.
निर्धारण वर्ष /Assessment year : 2014-2015.

Lakshmi Jain,
No.168, Jani Jhan Khan Road,
Mirshaibpet Market,
Royapettah,
Chennai 600 014.

Vs. The Income Tax Officer,
Non Corporate Ward 11(5)
Chennai 600 006.

[PAN AAJPJ 1901E]
(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by : None
प्रत्यर्थी की ओर से /Respondent by : Shri. B.Sagadevan, IRS, JCIT

सुनवाई की तारीख/Date of Hearing : 10-04-2018
घोषणा की तारीख /Date of Pronouncement : 10-04-2018

आदेश / O R D E R

PER ABRAHAM P. GEORGE, ACCOUNTANT MEMBER

When the appeal was called up for hearing, none appeared on behalf of assessee. Despite issue of notice to the address given in Form No.36, no authorized person had appeared on behalf of the assessee. In the circumstances, we are of the opinion that the

assessee is not interested in prosecuting the case. Following the decision of the Delhi Bench of the Tribunal in the case of *CIT v. Multiplan (India) Ltd. (38 ITD 320) (Del)*, we dismiss the appeal filed by the assessee, for non-prosecution.

2. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court at the time of hearing on Tuesday, the 10th April, 2018 at Chennai.

Sd/-

(धुव्वुरु आर.एल रेड्डी)
(DUVVURU RL REDDY)

न्यायिक सदस्य/JUDICIAL MEMBER

Sd/-

(अब्राहम पी. जॉर्ज)
(ABRAHAM P. GEORGE)

लेखा सदस्य /ACCOUNTANT MEMBER

चेन्नई/Chennai

दिनांक/Dated: 10th April, 2018.

KV

आदेश की प्रतिलिपि अग्रेषित/Copy to:

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|--------------------------|------------------------------|-------------------------|
| 1. अपीलार्थी/Appellant | 3. आयकर आयुक्त (अपील)/CIT(A) | 5. विभागीय प्रतिनिधि/DR |
| 2. प्रत्यर्थी/Respondent | 4. आयकर आयुक्त/CIT | 6. गार्ड फाईल/GF |